

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**STARRED QUESTION NO. 67  
TO BE ANSWERED ON 23.07.2018**

**SOCIAL SECURITY SCHEMES**

**†\*67. SHRI DHARMENDRA YADAV:  
SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether only 17 per cent of the total labourers in the country are covered under the benefits of social security schemes at present and if so, the details thereof;**
- (b) whether the Government proposes a complete overhaul of the social security system in the interest of the labourers and if so, the details thereof along with the details of the scheme prepared in this regard;**
- (c) whether the Government proposes to amalgamate the existing 15 laws into one “labour code” and if so, the details thereof;**
- (d) whether the labour unions are not convinced that the changes are necessary, if so, the details thereof and the reaction of the Government thereto; and**
- (e) whether the consent of the States is essential for amending the existing laws and if so, the details thereof along with the reaction of the States thereto?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (e): A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. \*67 TO BE ANSWERED ON 23.07.2018 RAISED BY SHRI DHARMENDRA YADAV & SHRI KUNWAR PUSHPENDRA SINGH CHANDEL REGARDING SOCIAL SECURITY SCHEMES.**

**(a): No such data is maintained centrally. However, number of contributory members in EPFO & Insured Persons in ESIC, as on 31.3.2017, are 4.71 crore & 3.19 crore respectively.**

**(b) to (e): The Second National Commission on Labour had recommended that the existing Labour Laws should be broadly grouped into four or five Labour Codes on functional basis. Accordingly, Ministry of Labour & Employment (MoLE) has taken steps for drafting four Labour Codes on Wages; Industrial Relations; Social Security; and Occupation Safety, Health and Working Conditions respectively by simplifying, amalgamating and rationalizing the relevant provisions of the existing Central Labour Laws.**

**As regards the Code on Social Security, the draft of the Labour Code on Social Security and Welfare, 2017 was placed on the website of the Ministry of Labour & Employment (MoLE) on 16<sup>th</sup> March, 2017 for consultations and comments of the stakeholders. Continuing the pre-legislative consultative process, the revised draft of Labour Code on Social Security, 2018 has been placed on the website of the Ministry on 1<sup>st</sup> March, 2018 for information of all stakeholders, and also inviting suggestions/comments/inputs from Employers' Organisations and Central Trade Unions recognized by the Central Government (MoLE) and the State Governments and other Stakeholders. This Code amalgamates and subsumes 15 Labour Laws, as follows:-**

- 1. The Unorganised Workers' Social Security Act, 2008**
- 2. The Employees' Compensation Act, 1923**
- 3. The Employees' State Insurance Act, 1948**
- 4. The Employees' Provident Funds and Miscellaneous Provisions Act, 1952**
- 5. The Maternity Benefit Act, 1961**
- 6. The Payment of Gratuity Act, 1972**
- 7. The Mica Mines Labour Welfare Fund Act, 1946**
- 8. The Limestone and Dolomite Mines Labour Welfare Fund Act, 1972**
- 9. The Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare (Cess) Act, 1976**
- 10. The Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976**

**Contd....**

- 11.The Beedi Workers Welfare Cess Act, 1976**
- 12.The Beedi Workers Welfare Fund Act, 1976**
- 13.The Cine Workers Welfare (Cess) Act, 1981**
- 14.The Cine Workers Welfare Fund Act, 1981**
- 15.The Building and Other Construction Workers Cess Act, 1996**

**The details of the Code and further explanations are available on the Ministry's website [https:// labour.gov.in](https://labour.gov.in). The proposal at present is in pre-legislative consultation stage. The Ministry will take and consider inputs from all stakeholders, including State Governments before finalizing the policy/code.**

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